CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 558/MP/2026

Subject	:	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 11A(4) of the CERC GNA Regulations, 2022, read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 seeking a direction to the Respondent/CTUIL to accept and process the Petitioner's application for conversion of Connectivity from Regulation 5.8(xi)(c) to Regulation 5.8(xi)(a) of the said Regulations, for the 700 MW Solar Power Project at Solapur, Maharashtra and grant necessary relief in relation to Connectivity dated. 28.08.2025.
Petitioner	:	Waaree Forever Energies Private Limited (WFERL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, WFERL Shri Siddharth Nigotia, Advocate, WFERL Ms. Devishi Gupta, Advocate, WFERL Shri Aditya Garg, Advocate, WFERL Ms. Poorva Saigal, Advocate, CTUIL Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a limited direction to the Respondent, CTUIL, to accept and process its conversion application dated 19.9.2026, filed under Regulation 11A(4) of the GNA Regulations for conversion of the Petitioner's Connectivity in respect of entire 700 MW capacity of its Project at Solapur, Maharashtra from Regulation 5.8(xi)(c) to Regulation 5.8(xi)(a), and also to direct CTUIL to consider the SCOD of the Project as per the LoA dated 27.08.2026, secured by the Petitioner. Learned counsel submitted that the Petitioner had earlier filed Petition No. 814/MP/2026, *inter alia,* seeking an extension of the Start Date of Connectivity and Financial Closure (FC). By the order dated 15.6.2026, the Commission rejected the Petitioner's request for extension/deferment of the Start Date of Connectivity, while granting limited relief in relation to the FC by permitting the Petitioner to furnish the FC documents within 30 days from the date of the order for 300 MW, and allowed extension till 30.9.2026 for 400 MW. Being aggrieved thereof, the Petitioner filed Appeal No. 327 of 2026, which is currently pending. In the meantime, the Petitioner secured an LoA dated 27.08.2026 from SECI

for its entire 700 MW Project capacity, and based on this LoA, it applied to CTUIL on 19.9.2026 for the conversion of its Connectivity from land BG route to LoA/ PPA route, which CTUIL has yet not considered. The learned counsel further pointed out that in view of this, the Petitioner had submitted before APTEL that it would be approaching this Commission for seeking conversion of its existing connectivity and, APTEL, by order dated 21.9.2026, granted an interim relief, directing CTUIL not to revoke the Petitioner's connectivity till the next date of hearing of the appeal.

2. The learned counsel for the Respondent, CTUIL, submitted that the Petitioner's application for conversion is under consideration and further sought three weeks' time to file a reply.

3. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

(c) CTUIL to submit, on an affidavit, within three weeks, the status of FC and implementation of project inter-alia including status of application dated 19.9.2026 filed for conversion of route of connectivity.

4. The Petition will be listed for hearing on **9.2.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)